

4. Book Banks for SCs and STs.
5. Implementation of PCR Act 1955 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989.
6. Girls Hostels for SCs and STs.
7. Special Central Assistance to Tribal Sub plan.
8. Schemes under Proviso to Article 275(1) of the Constitution.
9. Boys Hostel for SCs/STS (New Scheme).
10. Development of Oil seeds and Oil of tree origin in tribal areas.
11. Pre-matric scholarships for the children of those engaged in unclean occupations.
12. Equity participation in the State level SC Finance and Development Corporation.
13. Ashram Schools in Tribal Sub-Plan areas.
14. Various schemes implemented through the following Agencies:
 - (i) National Scheduled Castes and Scheduled Tribes Finance and Development Corporation.
 - (ii) Tribal Cooperative Marketing Development Federation of India Ltd.

Sub-Plans and Schemes for Tribal Development

1867. SHRI MURLIDHAR
CHANDRAKANT
BHANDARE:
SHRI BEKAL U TSAHI:

Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that the benefit of tribal sub-plans and other

schemes for tribal development has not gone adequately to the tribals, but has gone largely for development of infrastructure;

(b) whether Government have prepared any schemes to ensure that the benefit of such schemes do flow to those for whom the same are meant; and

(c) if so, the details thereof?

THE MINISTER -OF WELFARE (SHRI SITARAM KESRI): (a) Through the implementation of schemes under Tribal sub-plan 39.67 lakhs ST families have been economically assisted during the 6th Five Year Plan, 52.89 lakhs in 7th Plan and 8.93 lakhs ST families during 1990-91. States are laying emphasis on the development of infrastructure.

(b) and (c) Centrally sponsored schemes such as Post-Matric Scholarships, Ashram Schools and Hostels for Boys and Girls, 'Coaching and allied schemes, Research and Training, Book banks, Grant-in-aid to Voluntary organisations, development of primitive tribal groups etc. are being implemented;. Special Central Assistance is also sanctioned to the States for the implementation of income generating family beneficiary schemes.

1868. (*Transferred to the 12th December, 1991*)

Abolition of Beggary System in .the Country

1869. DR. NARREDDY THULASI REDDY: Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal under Government consideration to abolish beggary in whole the country; and . ,

(b) if so, what are the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI): (a) and (b) Sixteen States and Two Union Territories have enacted anti beggary laws.